

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:1098
ANSWERED ON:29.11.2012
EMPLOYEES ENGAGED IN NTPC UNITS
Vijayan Shri A.K.S.

Will the Minister of POWER be pleased to state:

- (a) the number of employees engaged by contractors in the National Thermal Power Corporation Limited (NTPC) units, unit-wise;
- (b) the number of contracted workers engaged in perennial nature of jobs, unit wise;
- (c) the minimum rate of wages paid to these workers, category-wise;
- (d) whether the NTPC management in many units are refusing to intervene as principal employer in cases of labour law violation by the contractors viz. minimum wages, provident fund contribution by the contractors, etc.;
- (e) if so, the reasons therefor; and
- (f) if not, the specific guidelines to NTPC units` management regarding their role as principal employer?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

- (a) : The number of employees engaged by contractors in NTPC, station-wise are given in Annex.
- (b) : NTPC deploys its regular manpower in core activities related to generation of electricity in its power plants. As such, contract worker are not engaged by NTPC in jobs of perennial nature.
- (c) : Minimum wages, as notified from time to time by the concerned State Governments or Central Government, whichever is higher, are paid to the workers by the contractors at respective stations.
- (d) : No Madam, NTPC Limited as a responsible Public Sector Undertaking (PSU) discharges its responsibilities as principal employer. Wherever required, NTPC makes efforts to ensure that the interests of the contract labour are protected.
- (e) : In view of (d) above, does not arise.
- (f) : In NTPC, an effective and robust system aimed at safeguarding the interests of contract labour is in place and necessary guidelines such as ensuring deposit of Provident Fund (PF)/Employees State Insurance (ESI) contributions by contractors are issued from time to time. Right from the tendering stage till the closure of the contract, every possible stipulation and check is put in place to ensure the same. The bills of contractors are processed only after ensuring that the documents establishing deposit of PF/ESI contribution are enclosed with the bill to make sure that there is no slippage in the compliance of applicable laws.